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C.A.No. 8890 OF 1997
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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~ ITEM NO 107 COURT NO.7 SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.8890/1997

M/s Damodar Mangalji & CO. .. Appellant (s)

Vs.

The Regional Director .. Respondent(s)

(WITH appln(s) for stay)
With C.A. No.8891/1997(WITH APPLN FOR STAY AND IMPLEADING PARTY)

DATE :22.2.2001 : This/These matter (s) was/were
called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE S.N.PHUKAN

For Appellant (s) : Mr. R.F. Nariman, Sr. Adv.
Mr. Pratap Venugopal, Adv.
Mr. P.S.Sudheer, Adv.
Mr. K.J. John, Adv.

For Respondent (s) : Mr. V.J.Francis, Adv.
Ms. Sheela Goel, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

After hearing learned counsel for the parties at
length, the Court reserved its judgment.

.SP1

(Meenu Sethi) (R.K. Kumar)
Court Master Court Master